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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ O.M.P.(I) (COMM.) 291/2025

NAYARA ENERGY LIMITED .....Petitioner

Through: Mr. Rajiv Nayar and Mr. Dayan Krishnan, Sr. Advs. with Mr. Adarsh Ramanujan, Mr. Samrat Sengupta, Mr. Aayush Agarwala, Mr. Rahul Kumar Yadav, Mr. Siddhant Jaiswal, Mr. Abhishek Verma, Ms. Divyanshi Bansal, Mr. Sourav Dutta and Ms. Adya Singh, Advs.

versus

MICROSOFT CORPORATION INDIA PVT LTD & ANR.
.....Respondents

Through: Mr. Sandeep Sethi and Mr. Amit Sibal, Sr. Advs. Ms. Anuradha Mukherjeee, Ms. Amita Gupta Katragadda, Mr. Soumya Das Gupta, Mr. Shivam Tiwari and Mr. Aviral Singhal, Advs. for R-1.

CORAM:
HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV

O R D E R

% 30.07.2025

1. Mr. Rajiv Nayar and Mr. Dayan Krishnan, learned senior counsel appearing for the petitioner, pointed out at the outset, that in the *interregnum*, the services of the petitioner have been restored by the respondents. They submit that, therefore, at this stage, the Court may not be required to pass any urgent order. However, they pray that the main matter be proceeded with by the Court.

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2. Though notice was issued on 28.07.2025, however, in view of the subsequent developments, at this stage, the Court does not deem it appropriate to keep this matter pending.

3. Liberty is granted to the petitioner to withdraw the petition and file it afresh, in case so necessitated.

4. The matter stands disposed of.

5. All rights and contentions of the parties are left open.

PURUSHAINDRA KUMAR KAURAV, J

JULY 30, 2025/P/ASK

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